

# SIKKIM

# GOVERNMENT



# GAZETTE

EXTRAORDINARY  
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GOVERNMENT OF SIKKIM  
DEPARTMENT OF PERSONNEL, ADM. REFORMS AND TRAINING  
GANGTOK.

No.101/GEN/DOP

Dated : 21. 11. 2003.

## NOTIFICATION

In exercise of powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Sikkim, in consultation with the High Court of Sikkim hereby pleased to make the following rules further to amend the Sikkim Judicial Service Rules, 1975, namely:-

1. (1) These rules may be called the Sikkim Judicial Service Rules, 2003.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Sikkim Judicial Service Rules, 1975, in the Schedule;-
  - (i) in serial number 1, under the heading "Name of post", in column 2, in clauses (b) and (c), before the word "Civil" the word "Senior" shall be inserted ;
  - (ii) in serial number 2, under the heading "Name of post", in clauses (b) and (c), after the word "Cum", the word "Senior" shall be inserted.

By Order and in the name of the Governor.

R.S. BASNET  
Principal Secretary to the Government  
Department of Personnel, ADM. Reforms & Training